up the cost. All these have led to a stage where some of the projects had to SUffei for ward of finance.

All these things have got to be very carefully considered and analysed which has not been done.

DR. BHAI MAHAVIR: I hat means you admit that our planning is not realistic and it is like building eastles in the air.

Non-submission of returns of election expenses

•654. SHRI SHYAMLAL GUPTA: Will the Minister, of LAW, JUSTICE AND (OMPANY API AIRS be pleased to state:

la! the number of candidates (Party-wise) who contested the last general elections for Lok Sabha and have not so far submitted returns of their election expenses-; and

(b) the action taken by Government against such candidates?

["HE MINISTER OF STATE IN 111! MINISTRY OF LAW, 1USTICE AND (OMPANY AFFAIRS (SHRI N1TI RAJSINGH CHAUDHURY): (a) One candidate each of the Indian National Congress (O), C.P.I.. Bharatiya J an a Sangh, P.S.P., Vishal Haryana Party, Forward Block of India, and Muslim Majlis, and two each from C.P.M., Bhartiya Kranti Dal and Republican Party of India and 76 Independents that is. 89 in all. who contested the last General Elections to the Lok Sabha have not lodged the account of their election expenses within the time and in the manner required by law.

(b) Out of the 89 candidates, 5} candidates have been disqualified under section 10A of the Representation of the People Act, 1951 and action against 35 candidates is pending as further opportunities have been given to them to lodge their accounts. One candidate has died.

SHRI SHYAMLAL GUPTA: There is DO mention of any Ruling Congress candidal not complying with the election rules. I presume there was none...

MR. CHAIRMAN: : When the names are not there it means there is none. Why '

do you go on repeating it and unnecessarily taking the time of the House?

SHRI SHYAMLAL GUPTA: I have no supplementary.

श्री राम सहाय: क्या मैं मंत्री
महोदय से यह जान सकूंगा कि जिन
लोगों ने एलेक्शन एक्सपेंसेज के रिटर्न्स
गलत दिये उनको किसी एक कैटेगरी
से निकाल कर के क्या किसी दूसरी
कैटेगरी में ले जाने का विचार था।
अगर ऐसा विचार था, तो उसके बारे
में क्या कार्यवाही की गई।

श्री नीतिराज सिंह चौधरीः में समझता हूं कि जो यह मामला ज्वाइंट कमेटी के सामने था उसके बारे में माननीय सदस्य का इशारा है। ज्वाइंट कमेटी ने इस बात पर विचार किया था और ज्वाइंट कमेटी ने इस के लिए एक स्पेशल सबकमेटी भी बनाई थी। उस सबकमेटी में विचार कर के जो उसने सिफारिश की है उसके अनुसार यह हिसाब देने के मामले में कोई परिवर्तन की उनकी राय नहीं है। ज्वाइंट कमेटी की ऐसी राय है कि इसमें जो पद्धति अभी है वही रहनी चाहिये और उसमें कोई परिवर्तन सहीं होना चाहिये।

SHRI LOKANATH MISRA: In view of the Election Commission's public statements that there is hardly a case where the election returns submitted by candidates, whether defeated or successful candidates, are truthful statements, does the Government feel thai there is any necessity for submitting these returns which are in all cases, according to the Election Commission, fictitious?

SHRI Nil I RAI SINGH CHAUDHURY: That is one side of the case. The other relates to the maintenance of provision

dealing with submission of election returns. They have very cogent reasons to support that. All these were considered by the Joint Committee considering election law

and it had appointed a sub-committee. And, Sir, that sub-committee had recommended that the present provision should continue and the Joint Committee has accepted that recommendation.

MR. CHAIRMAN: Next question.

U.P. Electricity Board Stores

*655. SHRI M. K. MOHTA: Will the Minister of IRRIGATION AND POWER be pleased to stale:

- (a) whether Government are aware that stores worth Rs. 3 to 4 crores with the U.P. Electricity Board have been found obsolete:
- (b) whether Government have made any inquiry into the circumstances leading to the purchase of such stores and allowing them to become obsolete: and
- (c) if so, the results of the inquiry and the action taken in the matter'

THE DEPUTY MINISTER IN HIE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) to (c) A Statement is laid on the Table of i he House.

Statement

la) to (c) It is understood from the U.P. State Electricity Board that the annual slock verification in March, 1972 and sub-sequent additions of unserviceable goods during 1972-73 have indicated total disposal material worth Rs. 3.62 crores in their stores. The major proportion of this worth about Rs. 3.2 crores is copper conductors released after replacement of copper wires by ACSR conductors in view of the frequent thefts of copper wires. All the unserviceable goods are being disposed of and sale orders for disposal of most of the stores are already issued.

In view of the above, no inquiry has been considered necessary by the U.P. Slate Electricity Board.

SHRI M. K. MOHTA: Sir. the logic behind what is stated in the last para in the statement, that is, that "in view of the above no inquiry has been considered

necessary by the U.P. State Electricity Hoard", is not quite clear. Sir, the Chairman of the U.P. State Electricity Board himself says thai stores worth four erores of rupees -he has said this in a public statement-are obsolete and out ol' date. Is it not necessary for the Government to institute an inquiry and find out lm« exactly those stores were purchased in the first place and when they were purchased why no due care was taken lo foresee the requirements of the Electricity Board and lo see that such stores were not purchased which would become obsolete in a very short time? And, Sir, when they purchased them, how long did they lake to declare them obsolete? What was the lime-lag? These are all the pertinent questions which must be made the subject-mal-ter of the inquiry? Therefore, I would like to know what the reasons are for the Government for not instituting an inquiry into this matter.

DR. K. I.. RAO: Sir. the material that has how become surplus or unserviceable is the copper, copper wires, worth about Rs. 3.2 crores or so. This is purely on account of copper. What they have done is that they were using copper conductors before. But they were being stolen by the people and then they replaced the copper wires with aluminium conductors with the result thai this copper material has been put in the stores and this is the one which is the main item. It is not a ques-n'on of the copper becoming obsolete, but ii is a question of Irving to sell it. If we then come to the question of ils cost and Other things, this was purchased many years ago and al the lime of the purchase the price was low and now the price is much higher and ihis is going to bring really profits to the board that is to say. ihe copper is going to bring profits. The other things are steel scraps and drums for the transformer oil and so on. But the main bulk of it is pure copper that was being used for conductors and what they are going to do is that they are going to dispose of it through bidding and then give it to the highest bidder.

MR. CHAIRMAN: Yes. Mr. Mohta. your next question.

SHRI M. K. MOHTA: Sir. in the main I question of mine 1 have ask rd what the